

C.P. No. 467/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)SHRI V. NALLASENAPATHY
MEMBER (T)ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017NAME OF THE PARTIES: Kanhiyalal Tahilram Kewalramani & Anr.
V/s
Urban Sancturries Developers Pvt. Ltd. & Ors.SECTION OF THE COMPANIES ACT: 213, 241-242 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	SHILPANI GAONKAR ilb Pragnya Legal	Counsel for Resp 222	<u>Gaonkar</u>

ORDER**CP 467/213,241-242/NCLT/MB/MAH/2017**

For Respondent Counsel having stated that inspection could not be given to the Petitioner side owing to some unavoidable circumstances, and for there being no objection to the Petitioner to have a belated inspection, this Bench hereby gives 15 days' time to the Respondent side to provide inspection to the Petitioner after having arrived at a date agreeable to both the parties.

List this matter on 29.11.2017.

Sd/-V. NALLASENAPATHY
Member (Technical)**Sd/-**B.S.V. PRAKASH KUMAR
Member (Judicial)